

of the pollution of water in the Gomati river due to discharge of industrial waste by a distillery;

(b) if so, the steps taken to prevent this pollution; and

(c) whether Government will propose to ask this industrial unit to instal the latest pollution control devices immediately and stop production till such devices are installed ?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI VIR SEN) : (a) Yes, Sir.

(b) and (c). Uttar Pradesh Pollution Control Board has taken legal action against the polluting industry as per the provisions of the Water (Prevention and Control of Pollution) Act of 1974, and the matter is pending in the Court as District Judge, Lucknow had passed a Stay Order. However, the Board is constantly persuading the industry to install suitable effluent treatment plants. As a result the industry has already submitted a Scheme and time bound programme for installation and commissioning of the plant.

Tourist Centres in Coimbatore

2367. **SHRI R. ANNANAMBI :** Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state :

(a) whether the Union Government propose to develop Top slip and Thirumoorthy hills in Coimbatore district, Tamil Nadu as Tourist Centres during the Seventh Five Year Plan as these places have immense potential for Tourism Development;

(b) if so, the details thereof; and

(c) if not, the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF TOURISM AND CIVIL AVIATION (SHRI ASHOK GEHLOT) :

(a) to (c). Neither the Government of Tamil Nadu nor the Central Department of Tourism have any proposal to develop Top slip in Coimbatore district as a tourist centre. The State Government, however, have plans to develop Thirumoorthy hills as an excursion centre.

Rotation of IAS Officers in Ministries

2368. **SHRI SANAT KUMAR MANDAL :** Will the PRIME MINISTER be pleased to state :

(a) the normal tenure of an officer of the I.A.S. at the Centre as Deputy Secretary, Joint Secretary and above;

(b) how the tenure rules of IAS Officers came into operation and whether these are being strictly followed;

(c) the normal stay of an I.A.S. Officer in one Ministry or Department as Deputy Secretary, Joint Secretary and above and whether these Officers after a stay of 3 years in one Ministry or Department are rotated;

(d) if not, the reasons therefor; and

(e) the number of these Officers who have worked in the various Ministries and Departments for more than 3 years—Ministry-wise and Department-wise and the reasons for not rotating them in the interest of cleaner administration ?

THE MINISTER OF STATE IN THE DEPARTMENT OF PERSONNEL AND ADMINISTRATIVE REFORMS AND CULTURE (SHRI K.P. SINGH DEO) :

(a) and (b). The normal period of tenure for officers belonging to the Indian Administrative Service (as well as those belonging to other All India Services and organised Central Services Group 'A') in different posts is as under :—

- | | |
|---|---|
| (i) Posts at the level of Deputy Secretary | } 4 years inclusive of service in the lo- |
| (ii) Posts at the level of Director and Joint Secretary | |
| (iii) Posts at the level of Additional Secretary : | |

(a) Officers to be appointed as Additional Secretary directly from the State/Cadre will have a tenure of five years.

(b) In the case of Joint Secretaries promoted as Additional Secretary, the combined tenure of